

more than a decade the State Government of Karnataka has been requesting the Central Government for converting Bangalore Airport into an International Airport. It is a fact that tourist traffic, both domestic and international, has increased manifold over the years. Moreover the movement of cargo has also been increasing. There is tremendous scope of increase in the tourist traffic if an International Airport is set up at Bangalore.

As such, I request the Government of India to kindly convert the Bangalore Airport into an International Airport.

**(iii) Need to clear the proposal to construct a hotel at Agartala to promote tourism in Tripura**

SHRISONTOSH MOHANDEV (Tripura West): Tripura's scenic beauty, if fully exploited, would attract a large number of tourists to the State. Jampuri Hills, Una Koti, Siplijara, Rudrasagar are some of the places which need to be further developed and tourist facilities provided. The foremost problem that dissuades the tourists from coming to Agartala is lack of a good hotel for their comfortable stay. I am aware of the fact that a proposal to construct a hotel at Agartala with ITDC's participation has been pending clearance by Government of India. It appears that the ITDC now is not agreeing to this proposal for financing the project which I consider should be sorted out at the highest level.

I appeal to the Minister of Tourism to kindly intervene and get this proposal cleared without further delay.

**(iv) Need to give detailed guidelines to the medical staff for tackling AIDS cases in the country**

SHRI DHARMESH PRASAD VARMA (Bettiah) : The public health authorities all over the world are hampered by the lack of clear understanding of AIDS virus's transmission and also by the fact that no effective

cure has yet been found to tackle the disease.

Sir, the Zambian diplomat's case must make the health authorities to provide detailed guidelines for the medical staff to prepare themselves for tackling such cases. The Indian Council of Medical Research, which monitors AIDS cases in India, has the added responsibility of coming up with broad guidelines as to the line of treatment AIDS victims should get from hospitals. The W.H.O. also assist Indian Council of Medical Research in formulating such guidelines. Not only the people, but doctors and para-medical staff also need to be educated about combating AIDS.

Sir, group of voluntary organisations have also submitted memorandum to the Government which calls for conducting tests for the disease in India. I request the Union Government to issue detailed guidelines in this regard.

[*Translation*]

**(v) Need to give adequate compensation to persons whose lands have been acquired for setting up of an L.P.G. plant at Ganga Ganj in Kanpur, U.P.**

SHRI KESHARI LAL (Ghatampur): Mr. Speaker, Sir, an LPG bottling plant has been set up by the Government in Ganga Ganj near Panki in Kanpur recently. The Government had acquired the land of the farmers for setting up of this plant on the assurance that they would be given adequate compensation and one member of each family would also be provided suitable employment. But I regret that neither those farmers have been provided with adequate compensation so far nor any member of their families has been provided any employment.

Therefore, I urge the Government to immediately provide adequate compensation to the farmers whose land has been acquired in Ganga Ganj in Kanpur for setting up LPG plant and also provide employment

[Sh. Keshari Lal]

to at least one member from each family without any further delay.

[English]

**(vi) Need to give relief in income tax to salaried class**

DR. THAMBI DURAI (Karur): It is known fact that periodical increase in Dearness Allowance is allowed to Government servants only due to increase in the cost of materials and rise in consumer price index. This increase is actually to offset the increase in the cost of various materials but, indirectly this increase in Dearness Allowance penalises the salaried class by way of income tax due to increase in the apparent income. If a standard deduction formula to remove this injustice is not possible, the salaried class may be given relief under various sections of the Income-tax Act.

Similarly, State Governments allow their employees to surrender their 15 days earned leave and encash them. This encashed amount is now taken into one's total income for computing income-tax. The surrendered portion of Earned Leave is actually a sacrifice of one's privilege and it is unfair to tax this amount.

Dearness Allowance and City Compensatory Allowance should necessarily be taken away from the purview of the income-tax as these are meant to take care of the increase in the cost of living on a continuous basis.

I would also suggest that the standard deduction ceiling is raised from Rs. 12,000 to Rs. 15,000 and the taxable income from Rs. 18,000 to Rs. 42,000.

[Translation]

**(vii) Need to direct Punjab Government to amend its Allocation of Business Rules, 1986 making them consistent with constitutional provisions**

SHRI KIRPAL SINGH (Amritsar): I want to

raise the following matter of urgent public important in this House under Rule 377.

While allocating the following matters, the Punjab Government has in its Allocation of Business Rules, 1986 brought the General Administration Department of the Punjab Vidhan Sabha and its Secretariat under the Chief Secretary:-

- (1) Code of conduct of Members
- (2) Special privileges and amenities to the Members of Punjab Assembly.
- (3) The work relating to showing the worth-seeing places and State Projects to the Members of Punjab Assembly.
- (4) The appointment of the Secretary Punjab Vidhan Sabha and the work relating to all matters concerning Punjab Vidhan Sabha Secretariat Establishment and framing of service rules

According to the Constitutional provision, all these matters, fall within the jurisdiction either of the House itself or of the Speaker of the Legislative Assembly. By doing so, the Punjab Government has made the Legislature and its Secretariat subservient to the Executive which is violative of the basic structure of the constitution. It is gross violation of well defined powers of three organs of the State, i.e., Legislature, Executive and Judiciary.

Therefore, I urge the Government to ask the Punjab Government to amend its Allocation of Business Rules forth-with making them consistent with the constitutional provisions so as to ensure the independence of the Legislature and its Secretariat.

**(viii) Need to provide financial assistance to the Government of Madhya Pradesh for making adequate arrangements for 'Kumbh Festival' in Ujjain**

SHRISATYANARAYAN JATIYA (Ujjain): Mr. Speaker, Sir, the great festival of 'Kumbh, is organised after every 12 years in Prayag.